

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): please do not defy the Chair. (*Interruptions*).

THE DEPUTY CHAIRMAN: You do not understand, sitting here, what strenuous Business I have conducted. Sitting over there, you cannot realise what I have gone through. (*Interruptions*).

SHRI MAKHAN LAL FOTEDAR: I did not mean any disrespect to the Chair. The Chair should not lose temper.

THE DEPUTY CHAIRMAN: You said that I mentioned your name. I have named many Members in this House before. I am sorry. (*Interruptions*).

SHRI MAKHAN LAL FOTEDAR: I did not mean it that way. (*Interruptions*).

THE LEADER OF THE HOUSE SHRI M.S. GURUPADASWAMY: Madam, may I make a request? After my colleague, Prof. Madhu Dandavate, moves his Resolution, the Constitution (Sixty-third Amendment) Bill may be taken up for consideration.

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): When will the Bofors discussion come? I have a right to know. I should have an idea. (*Interruptions*).

SHRI P. UPENDRA: After the Constitution (Amendment) Bill.

RESOLUTION RE: GRANT OF HIGHER PAY SCALES TO SENIOR SCIENTIFIC ASSISTANTS, ETC. IN DEFENCE ESTABLISHMENTS

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): Madam Deputy Chairman, before I move the Resolution, I would like to bring to the notice of the House that this Resolution was moved by the previous Government in the Lok Sabha and it was adopted. I think, this Resolution should be non-controversial. I move.

"That this House approves the proposal of the Government to modify

the date of implementation from 22.9.1982 as given by the Arbitration Board to 1.1.1988 in respect of the Award dated 12.2.85 in C.A. Reference No. 9 and 10 of 1983 regarding grant of higher pay scales to the Senior Scientific Assistants, Draftsmen, Store-keeping Staff and Civilian Motor Drivers in Defence Establishments, in terms of paragraph 21 of the Scheme for Joint Consultative Machinery and Compulsory Arbitration, as the high financial implications involved in the acceptance of the Award were considered to affect the national economy, laid on the Table of the Rajya Sabha on the 29th December 1989."

The question was put and the motion was adopted

THE DEPUTY CHAIRMAN: Now we take up the Constitution Amendment Bill.

SHRI DIPEN GHOSH (West Bengal): Madam, I am not going to ask any question but in regard to the Resolution I had given my name in the morning seeking permission to ask a clarification. I am not going to raise it now but I am only pointing out that, may be, in the difficult task you have to perform....

THE DEPUTY CHAIRMAN: The name was not on my table. If you had requested me, I could have allowed you.

SHRI DIPEN GHOSH: I am not going to blame you. I had sent a slip in the morning itself.

THE DEPUTY CHAIRMAN: But the slip has not come to me. This was the consensus of the House and I hope you will abide by that.

Yes, Mr. Home Minister.

THE CONSTITUTION (SIXTY-THIRD AMENDMENT) BILL, 1989

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Before he moves the